GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:5150 ANSWERED ON:14.08.2014 IMPROVISED MOTOR VEHICLES Chaudhary Shri P.P.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has proposed to regulate make shift or improvise motor vehicles used to transport fish, vegetables and other goods in small towns and villages;

(b) if so, the details thereof; and

(c) the number of accidents reported during the last three years involving such improvised vehicles?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI KRISHANPAL GURJAR)

(a)&(b) A motor vehicle, as defined in Section 2 (28) of the Motor Vehicles Act, 1988 (MV Act), is required to comply to the provisions of MV Act and Central Motor Vehicles Rules, 1989 (CMVRs). Enforcement of provisions of MV Act and CMVRs comes under the purview of State Governments.

(c) Ministry of Road Transport & Highways compiles accident data in a 19 item format, devised under the Asia Pacific Road Accident Database (APRAD) project of the United Nations Economic and Social Commission for the Asia and the Pacific (UNESCAP). The said format does not separately capture data regarding improvised vehicles transporting fish, vegetables etc.